

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30554/2024

(Arising out of impugned judgment and order dated 10-10-2023 in WA No. 1426/2023 passed by the High Court of Orissa at Cuttack)

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

BINDU PANDA

Respondent(s)

(IA No.187313/2024-CONDONATION OF DELAY IN FILING and IA No.187315/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.187316/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Subhasish Mohanty, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Heard learned counsel appearing for the petitioners.
3. The counsel submits that the learned single Judge undeservingly ordered for regularisation of the respondent from an anterior date, under the order dated 25.08.2022. However, the state's resultant challenge before the Division Bench was not entertained on merit but was dismissed on the ground of delay of 279 days.
4. As similar such matter was remanded back to the Division Bench for consideration on merits, the counsel prays for same relief by

producing a copy of this Court's order dated 21.11.2023 in the Special Leave Petition(Civil) No.11443/2023.

5. Issue notice.

6. Tag with SLP(Civil) Diary No. 12148 of 2024.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR